

is expected to be completed by March 31, 1986.

PROBLEMS OF SMALL AND MEDIUM SCALE  
SEA FOOD EXPORTERS

3587. SHRI JAGDISH TYTLER : Will the Minister of COMMERCE be pleased to state :

(a) whether Government are aware of the numerous problems like the availability of raw materials etc. which beset the small and medium scale exporters of sea-food in India; and

(b) what steps are being proposed by Government to alleviate these problems ?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA) : (a) and (b) Government are aware of the problems of small and medium scale exporters of sea-food. A number of schemes have been taken up to step up exports of marine products. These include distribution of insulated fish-boxes, construction of fish landing platforms, provisions of refrigerated trucks to prevent spoilage and wastage of scarce raw-material, regulation of quality, propagation of prawn culture etc. Government have also set up a Task Force to study the problems of the sea-food industry and to recommend measures to overcome them.

STATEMENT CORRECTING THE REPLY TO  
U.S.Q. NO. 2147 DATED 5-3-82 RE. TAX  
ARREARS AGAINST MONOPOLY HOUSES

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE SHRI SAWAI SINGH SISODIA) : In reply to Lok Sabha Unstarred Question No. 2147 answered on 5-3-1982, the names of 95 Industrial Houses registered under the MRTP Act, 1969 showing the assets as on 31-12-1980 incorporating therein the details of the amount of direct project assistance sanctioned and disbursed to the monopoly house by the terms financing Institutions, namely Industrial Development Bank of India (IDBI), Industrial Finance Cor-

poration of India (IFCI), Industrial Credit and Investment Corporation of India (ICICI), Industrial Reconstruction Corporation of India IRCI as on 31-3-1981 and the amount outstanding as on 31-3-1981 as well as the aggregate group-wise tax demands outstanding against the various concerns belonging to each Group as on 30-9-1981, were furnished in the statement annexed therewith.

2. It has been brought to my notice that the assets for the year ending 1980 of Larsen & Toubro appearing at Sl. No. 10 of the statement referred to in reply to part (a) of the Question has wrongly been shown at Rs. 246.48 crores. The assets of Larsen & Toubro has now been reported by the Department of Company Affairs at Rs. 216.03 crores as on that date.

3. The revised information was received after the Lok Sabha adjourned sine die in May, 1982; hence this delay in correcting the reply to the above question; which is regretted.

12 hrs.

MR. DEPUTY SPEAKER : Unless I call a particular hon. member to speak, no member should speak. If you speak without my knowledge or without taking my permission or of the Chair, it will not go on record. Prof. Madhu Dandavate.

PROF. MADHU DANDAVATE (Rajapur) : I am raising a very important issue.

(Interruptions)

MR. DEPUTY SPEAKER : On this issue, I will make one point. You must allow the Chair to speak.

(Interruptions)\*\*

MR. DEPUTY SPEAKER : I have got a notice. I am going to say some thing about the notice. I have got a notice from Prof. Madhu Dandavate, Shri Atal Bihari Vajpayee and Shri Mani Ram Bagri about the Presiding Officer of the other House. The matter is under consideration; and I would request the hon. members to see the Speaker and not press it here.

\*\* Not recorded.